(iii) One Notification under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library.See No. LT-741/67,1

THE RUBBER BOARD (SERVICE) AMEND-MENT RULES, 1967

SHRI I. K. GUJRAL: Madam, on behalf of Shri Mohd. Shafi Qureshi, I beg to lay on the Table, under subsection (3) of section 25 of the Rubber Act, 1947, a copy of the Ministry of Commerce Notification G.S.R. No. 901, dated the 2nd June, 1967 publishing the Rubber Board (Service) Amendment Rules, 1967. [Placed in Library. See No. LT-768/67.]

NOTIFICATIONS OF THE MINISTRY OF HOME AFFAIRS

SHRI SURENDRA PAL SINGH: Sir, on behalf of Shri K. S. Ramaswamy I lay on the Table—

- (a) A copy each of the following Notifications of the Ministry of Home Affairs, under subsection (4) of section 18 of the Citizenship Act, 1955: —
 - (i) Notification G.S.R. No. 871, dated the 29th May, 1967, publishing the Citizens (Registration at Indian Consulates) Amendment Rules. 1967.
- (ii) Notification G.S.R. No. 872, dated the 29th May, 1967, publishing the Citizenship (Amendment) Rules, 1967. [Placed in Library. See LT-794/67 for (i) and (ii).]
- (b) A copy of the Ministry of Home Affairs Notification G.S.R, No. 913, dated the 8th June, 1967, publishing the Indian Forest Service (Recruitmeat) Second Amendment Rules, 1967, under sub-section \2) of section 3 of the All

India Services Act, 1951 [Placed in Library, See No. LT-792/67.]

THE DEPUTY CHAIRMAN: Next item on the Order Paper.

REFERENCE TO REPORTED POST-ING ABROAD OF SHRI A. S. BAM. EX-IRON AND STEEL CONTROLLER

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam, I have to make a small submission.

(hiterruptioTis)

THE DEPUTY CHAIRMAN: All standing together.

SHRI M. P. BHARGAVA: The House will recall that a Committee known as the A. K. Sarkar Committee has been appointed to go into the steel deals about which so much has been said in this House. Shri Bhoothalingam, who was one of the people involved, was being posted abroad and at the express wish of this House his appointment abroad was cancelled. Now, the Iron and Steel Controller who was involved in all these deals, Shri A. S. Bam, I understand, is being posted abroad. I would like to know from the Government whether they are serious about the work of the A. K. Sarkar Committee or they are not serious about it and if they are serious I would request the Government not to allow this star witness for this Committee, Shri A. S. Bam, to be put on any mission. He should be available for evidence before the Committee in India.

SHRI DAHYABHAI V. PATEL (Gujarat): The House supported the demand for Mr. Bhoothalingam not going abroad and this is a case in which the whole House has taken interest and has been greately concerned. It would be very wrong on the part of the Government to allow the officer, who is considered the star witness in this case, to go on an assignment abroad. We would like to